

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:893
ANSWERED ON:01.03.2000
CONTRACT LABOURERS
CHANDRESH PATEL KORDIA

Will the Minister of LABOUR be pleased to state:

- (a) the number of contract labourers in Government and Semi-Government in Delhi;
- (b) the number of those labourers and their categories;
- (c) the rules, service conditions for these contract labourers, the details of their salary, dearness allowances, leaves and other facilities being provided to them;
- (d) whether the Government propose the abolish contract system on account of resentment of contract labour system in the country; and
- (e) if so, the manner in which and the time by which it is likely to be abolished?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) to (e): In central sphere, in Delhi, 70 licences were issued to contractors during the year 1998 and the number of contract labour covered by these licences was 7921. However, such data about the contract labour engaged in State sphere is not maintained centrally.

The Contract Labour (Regulation and Abolition) Central Rules, 1971 provides that the rates of wages payable to the workmen of the contractor shall not be less than the rates prescribed under the Minimum Wages Act, 1948 for such employment where applicable and where the rates have been fixed by agreement, settlement or award, not less than the rates so fixed. In case, where the workman employed by the contractor performs the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wage rates, holidays, hours of work and other conditions of service of the workmen of the contractor shall be the same as applicable to the workmen directly employed by the principal employer of the establishment on the same or similar kind of work. In other cases, the wage rates, holidays, hours of work and conditions of service of the workmen of the contractor shall be such as may be specified in this behalf by the Chief Labour Commissioner (Central).

The `appropriate government` is authorised, after consultation with the Central Board or State Board, as the case may be, to prohibit, employment of contract labour in any process, operation or other work in any establishment. The application seeking prohibition of contract labour in any job/ process/work in any establishment is referred to the Board for examination and appropriate recommendation, in the context of the requirements as prescribed in Sub-section (2) of Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970. On recommendation of the Board, the `appropriate Government` can consider the question for prohibition of contract labour system in those jobs. Thus, this is a continuing process.